

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:219/2000
DATED THE 20TH DAY OF AUGUST, 2001

CORAM:HON'BLE SHRI JUSTICE ASHOK C AGARWAL, CHAIRMAN
HON'BLE SHRI G.C.SRIVASTAVA, MEMBER(A)

1. J.S.Shah,
Draughtsman,
I.M.D., Shivaji Nagar,
Pune - 5.
2. S.Y.Sonaeale
Draughtsman,
I.M.D., Shivaji Nagar,
Pune - 5. Applicant

By Advocate Shri S.P.Saxena

V/s.

1. Union of India,
Through the Secretary,
Ministry of Science & Technology,
New Delhi - 110 011.
2. Director General of Meterology,
Mausam Bhavan,
Lodhi Road,
New Delhi- 110 003.
3. Additional Director General of Meterology,
(Research),
I.M.D., Shivaji Nagar,
Pune - 5. Respondents

(ORAL)(ORDER)

Per Justice Ashok C Agarwal, Chairman

Shri S.P.Saxena, learned counsel in support of the applicants makes a statement that in a meeting of the JCM held, a decision ^{been} ~~was~~ taken to place the Draughtsman in the scale of Rs.5000-8000 as claimed by the applicants in the present OA. Aforesaid decision ^{which} ~~was~~ arrived at by JCM ^{Dept.} which has duly been communicated to the Income Tax ^{vide} communication dated 22/6/2001. Similar communication has however not been received by the I.M.D.

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office at Pune (Respondent no.3 herein) where the applicants are serving.

2. In view of the aforesaid statement, the present OA is disposed of with liberty to applicant to communicate the decision of the respondents arrived at by the JCM as also the communication of Ministry of Finance dated 1/6/2001 alongwith their representation to the respondents who in turn will consider the claim of the applicants and pass appropriate orders expeditiously and within a period of four months from the date of the submission of the aforesaid representation alongwith a copy of this order. No order as to costs.

G.C.Srivastava
(G.C.SRIVASTAVA)
MEMBER(A)

Ashok C Agarwal
(ASHOK C AGARWAL)
CHAIRMAN

abp